

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.No.106/2003

Thursday this the 9<sup>th</sup> June 2005

C O R A M:

HON'BLE MR.K.V.SACHIDANANDAN, JUDICIAL MEMBER  
HON'BLE MR.N.RAMAKRISHNAN, ADMINISTRATIVE MEMBER

1. N.Manoharan, S/o K.A.Natarajan, PAO (Ors) DSC  
Cannanore-670013, residing at Payyambalam, Cannanore.
2. S.Chandrasekharan, S/o R.Subramaniam  
-do-, residing at Payyambalam, Cannanore.
3. R.S.Ravishankar, S/o late R.G.Subraya  
-do-, residing at Payyambalam, Cannanore.
4. V.Balasubramaniam, S/o T.M.Vaidyanathan  
-do-, residing at Payyambalam, Cannanore
5. K.Narasinga Rao, S/o late K.Babu Rao  
-do-, residing at Payyambalam, Cannanore.

Applicants.

(By Advocate Mr.Santhalingam)

Vs.

1. Union of India rep. by the Secretary, Ministry of Defence  
(Finance Division), New Delhi.
2. Controller General of Defence Account, R.K.Puram,  
New Delhi – 110001.
3. Controller of Defence Accounts  
Office of the CDA, Thenapet, Chennai.
4. The DCDA I/C, PAO (Ors) DSC,  
Cannanore – 670018.

Respondents

(By Advocate Mr.TPM Ibrahim Khan, SCGSC)

The application having been heard on 9.6.2005 and the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR K.V.SACHIDANANDAN, JUDICIAL MEMBER

The matter is coming for the last so many occasions i.e. 16.3.2005, 22.3.2005, 11.4.2005 and 19.5.2005 on which date neither the applicant nor his counsel was present. To-day also when the matter came up for hearing none present on behalf of the

applicant. It seems that the applicant has lost interest in contesting the case, therefore, the application is dismissed in default for non prosecution.

  
(N. Ramakrishnan)  
Administrative Member

  
(K.V. Sachidanandan)  
Judicial Member

kkj